

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:188
ANSWERED ON:24.08.2012
FREQUENCY LEVEL FOR DRAWL OF POWER
Thamaraiselvan Shri R.

Will the Minister of POWER be pleased to state:

- (a) the frequency level required to be maintained for drawing power/electricity from the grid, including Load Dispatch Centres;
- (b) whether some of the State have reportedly been overdrawing power, resulting in dripping of frequency and consequently disruption/near-miss situation/collapse of the grid system;
- (c) if so, the details of such States overdrawing power and the extent thereof in the recent past; and
- (d) the steps taken to ensure grid discipline by the States including imposing of heavy penalties on the defaulting States?

Answer

THE MINISTER OF POWER (DR. M. VEERAPPA MOILY)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 188 TO BE ANSWERED IN THE LOK SABHA ON 24.08.2012 REGARDING FREQUENCY LEVEL FOR DRAWL OF POWER.

(a) : The frequency level required to be maintained for drawing power /electricity from the grid including Load Despatch Centres is 49.7 to 50.2 Hz., as per Regulation 5.2(m) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended in March, 2012. However, as per the order of the High Court of Madras dated 16.5.2012 in Writ Appeal Nos. 1024 and 1025/2012, the frequency band of 49. 5 to 50.2 Hz. is applicable to the State of Tamil Nadu till the disposal of Writ Petition No. 8509 & 8510/2012. It has, therefore, not been possible to implement the revised frequency band of 49.7 to 50.2 Hz. in other States as well because of technical considerations in enforcing different frequency bands in different States and the matter has been taken up in Supreme Court by Central Electricity Regulatory Commission.

(b) &(c) : According to CERC, Uttar Pradesh, Rajasthan, Haryana, Punjab, and Uttarakhand have generally been over- drawing power from the grid in the recent past resulting in dipping of frequency which may be one of the factors leading to insecure operation of the Grid. The details of over-drawal of power in respect of these States during the period 1st to 22nd July, 2012, are given below :

State	Schedule (Million Unit)	Drawal (Million Unit)	Overdrawal (Million Unit)	Overdrawal (%)
Punjab	2588.9	2696.5	107.6	4.16%
Haryana	1514.6	1753.7	239.1	15.79%
Rajasthan	989.0	1157.1	168.1	17.00%
Uttar Pradesh	2156.9	2792.3	635.4	29.45%
Uttarakhand	207.2	261.2	54.0	26.10%

(d) : The Regional Load Despatch Centres (RLDCs) have filed petitions under various Sections of the Electricity Act, 2003/provisions under IEGC, 2010 against the States responsible for violating the grid discipline before the CERC. The CERC has ordered actions against such States/entities/ constituents and in a number of cases, penalties have been imposed for grid indiscipline.